



33RD M. C. CHAGLA MEMORIAL GOVERNMENT LAW COLLEGE NATIONAL MOOT COURT COMPETITION, 2026

26th September & 9th - 10th October, 2026

OFFICIAL RULES

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1. GENERAL

1.1 Team Composition

Each team shall comprise of **three (3) members** only, consisting of **two (2) speakers** and **one (1) researcher**.

1.2 Eligibility

Participation is restricted to bona-fide law students enrolled either in the 3-year L.L.B Law course, or the 5-year integrated Law course studying in India. Participation is limited to only one team per College or University. Cross College/University teams are strictly prohibited.

1.3 Language

The official language of the Competition is **English**. All Competition Rounds, including the written submissions (Memorials and Compendiums), shall be in English.

1.4 Accommodation

1.4.1 Accommodation shall only be provided to teams qualifying for the Semi-Final Round of Arguments and residing outside of Mumbai at the cost of the Organisers, for 2 nights at the maximum (subject to change), which is 9th and 10th October, 2026.

1.4.2 Teams arriving earlier shall contact the hotel directly (details of the accommodation shall be shared later, as given in Clause 1.4.4), and make their bookings accordingly. Extra charges shall have to be incurred by the team for additional days of stay.

1.4.3 Accommodation shall not be provided to a fourth team member, coach, professor or family member.

1.4.4 Accommodation for the participants living outside Mumbai shall be notified to them via e-mail a week before the Competition.

1.4.5 Any concerns that participants have pertaining to room allotment are required to be conveyed to the Organisers. Changes in the room allotment can be made by the Organisers after the same has been conveyed to them, at their discretion.

1.5 Dress Code

The dress code for the participants during the Rounds of the Competition shall be Black and White Formals with a tie mandatory for gentlemen and Western or Indian Formals for ladies. A blazer is mandatory for both.

2. REGISTRATION

- 2.1 All registering Colleges must provisionally register themselves by sending an e-mail to mcchagla.glc@gmail.com. The last date to provisionally register is **20th August, 2026**, by **11:59 p.m. IST**. Only after the provisional registration has been confirmed shall a link to a Google Form and details for the payment of registration fees be provided.
- 2.2 The Registration Fee is **Rs. 2,500/- (Rupees Two Thousand Five Hundred Only) per Team**. The **Registration Fee** must be paid via NEFT, the details of which shall be provided once the provisional registration has been confirmed.
- 2.3 This Registration Fee is inclusive of accommodation which shall be provided for teams qualifying into the Semi-Final Round of Arguments of the Competition, and residing outside of Mumbai.
- 2.4 In the event of a team backing out of the Competition less than **two (2) weeks** prior to the Oral Rounds, the team shall not be eligible for a refund of the Registration Fee.
- 2.5 All teams shall be given a “team code” by the Organisers on validation of their Registration form. Thereafter, the teams shall use their designated “team code” for all correspondence with the Organisers.
- 2.6 The assigned “team code” must be used by the teams during the submission of Memorials and during all the Rounds of the Competition.
- 2.7 All Colleges/Universities that wish to participate must provisionally register their institute on or before **20th August, 2026, 11:59 p.m. IST**. Those that have provisionally registered will be given an opportunity to confirm their registration, subject to availability of slots. Provisionally registered Colleges must confirm their registration by filling out the Google Form link that will be shared upon acceptance of the provisional registration. In the event that a College fails to confirm within the stipulated time, the Organisers reserve the right to accept registrations from other Colleges.

3. COMPETITION RULES

The Competition Rounds shall comprise of **two (2) Preliminary Rounds, one (1) Quarter-Final Round, one (1) Semi-Final Round and one (1) Final Round**. The Preliminary Rounds of Arguments and Quarter-Final Round of Arguments shall be conducted **Online**. The Semi-Final Round of Arguments and the Final Round of Arguments shall be conducted **Offline** at Government Law College, Mumbai. Teams qualifying in the Quarter-Final Round of Arguments shall be provided with a **twelve (12) day gap** to appear Offline for the Semi-Final Round of Arguments at the venue.

3.1 Preliminary Round of Arguments

- 3.1.1 There shall be **two (2)** Preliminary Rounds of Arguments. Each team shall argue for both the sides (Petitioner and Respondent), arguing as the Petitioner in one Preliminary Round and Respondent in the other.
- 3.1.2 A team shall be credited with a win in the Preliminary Rounds of Arguments if their Round Total as defined in Clause 8.3 is greater than that of the Opposing Team.
- 3.1.3 In the event of a tie in a Preliminary Round, the team securing higher marks under the criterion ‘Knowledge and Application of Relevant Law’, as specified in Clause 8.3 of the Marking Criteria, shall be awarded one win for the purposes of determining the win-loss record.

3.2 Quarter-Final Round of Arguments

- 3.2.1 **Eight (8) teams** shall advance from the Preliminary Rounds of Arguments to the Quarter-Final Round of Arguments.
- 3.2.2 Teams that have a 2:0 win-loss ratio in the Preliminary Rounds of Arguments shall directly advance to the Quarter-Final Round of Arguments. Such teams shall be seeded according to the Aggregate of their Round Totals in the two Preliminary Rounds of Arguments (“**Aggregate Scores**”).
- 3.2.3 Teams that have 1:1 or a 0:2 win-loss ratio shall advance to the Quarter-Final Round based on their Aggregate Scores. They shall be seeded after the teams qualifying through to the Quarter-Final Round with a 2:0 win-loss ratio in the Preliminary Rounds, in order of their Aggregate Scores.

- 3.2.4 For the purpose of pairing the **eight (8) teams** that advance to the Quarter-Final Round of Arguments, the team seeded first in the Seeding Chart shall be paired opposite the team seeded eighth in the Seeding Chart (Seed 1 vs. Seed 8), the team seeded second in the Seeding Chart shall be paired opposite the team seeded seventh in the Seeding Chart (Seed 2 vs. Seed 7), and all other teams shall be paired in such a manner.
- 3.2.5 The Quarter-Final Round of Arguments shall consist of **one (1) Mooting Round** which shall be a “Knock-Out” Round wherein the winner of each Quarter-Final Round Pairing shall advance to the Semi-Final Round.
- 3.2.6 A team shall be credited with a win in the Quarter-Final Round of Arguments if their Round Total (as defined in Clause 8.3) is greater than that of the Opposing Team.
- 3.2.7 In the event of a tie in the Round Total of the teams in the Quarter-Final Round, the decision of the Judges shall be deemed to be final.

3.3 Semi-Final Round of Arguments

- 3.3.1 **Four (4) teams** shall advance to the Semi-Final Round of Arguments from the Quarter-Final Round of Arguments. The Semi-Final Round pairings shall be according to a Draw of Lots.
- 3.3.2 The Semi-Final Round of Arguments shall consist of **one (1) Mooting Round** and shall be a “Knock-Out” Round, where the winner of each Semi-Final Pairing shall advance to the Final Round of Arguments.
- 3.3.3 A team shall be credited with a win in the Semi-Final Round of Arguments if their Round Total as defined in Clause 8.3 is greater than that of the Opposing Team.
- 3.3.4 In the event of a tie in the Round Total of the teams in the Semi-Final Round, the decision of the Judges shall be deemed final.

3.4 Final Round of Arguments

- 3.4.1. **Two (2) teams** shall advance to the Final Round of Argument from the Semi-Final Round. The allocation of sides for the teams in the Final Round shall be determined by a Draw of Lots Procedure.
- 3.4.2. The Final Round shall also consist of **one (1) Mooting Round** which shall be a “Knock-out” Round where the team with the higher Round Total (as defined in Clause 7.6) shall be declared as the Best Team.

4. MEMORIALS

4.1 Format Specifications

All teams must submit typed-out Memorials fulfilling the following specifications:

4.1.1 Memorials shall contain the following:

- (i) Cover Page;
- (ii) Table of Contents;
- (iii) Index of Authorities;
- (iv) Statement of Jurisdiction;
- (v) Questions Presented;
- (vi) Synopsis of Facts;
- (vii) Summary of Arguments;
- (viii) Body of Arguments;
- (ix) Conclusion/Prayer.

4.1.2 The Memorial shall not be more than **forty-five (45) pages**, including the Body of Arguments, which shall not be more than **twenty-five (25) pages**.

4.1.3 All Memorials must have a soft cover and must be spiral bound.

4.1.4 The Memorial shall be typed on A4 size page in font type: Times New Roman, font size: 12, Double Spacing & 1-inch margin on all sides. Footnotes: font size 10, no Double Spacing.

4.1.5 The footnotes must follow the 22nd edition of the Harvard Bluebook format for citations. No endnotes or speaking footnotes are permitted.

4.1.6 Substantive violations in footnotes shall refer to errors that misrepresent, distort, or inaccurately cite legal authorities or sources, thereby affecting the substance of the argument; for example:- citing a case law or article that does not exist. Incorrect or inconsistent footnotes shall refer to errors of formatting, citation style, or presentation that do not alter the accuracy or content of the cited material.

4.1.7 The cover page of the Memorial must be the following colour scheme:
Blue: Petitioner cover page and **Red:** Respondent cover page.

4.1.8 The Memorials must not contain any Annexure/Photographs/Sketches/Exhibits/Affidavits etc. Violation of the said provision shall subject the team to disqualification or negative marking as deemed appropriate by the Judges.

- 4.1.9 Memorials that do not comply with the above-mentioned specifications shall be subjected to penalties. Penalties shall be calculated on the basis of the soft copy of the Memorial available with the Moot Court Association and in accordance with Clause 4.1.11 of the Rules. Irrespective of the number of violations, the maximum amount of marks deducted shall not be more than 15 marks. This does not apply to marks deducted for late submission or plagiarism.
- 4.1.10 Participants must ensure that all Memorials are original, with no more than 15% of the content comprising either plagiarised material or content generated using Artificial Intelligence tools. Any breach of this provision may result in penalties, including disqualification, at the discretion of the Organising Committee.
- 4.1.11 Memorials not following any of the above specifications shall be penalised. Penalties shall be calculated on the basis of the soft copies of the Memorials available to the Organisers and in accordance with Clause 4.1.9 of the Rules.
- 4.1.12 Penalties shall be calculated in accordance with the following criteria:

Sr. No.	Section(s) of the Memorial	Description of Penalty	Mark Deduction
1.	Cover Page	Incorrect team code/Absence of team code on the cover page/Absence of marking side (such as “P” or “R” in the team code prescribed)	0.5 marks for each violation
		Violation of the colour scheme provided for the Memorial	1 mark
2.	Footnotes, Header and Footer	Incorrect font/font size, incorrect line spacing, and incorrect page margin	0.25 - 1 mark depending on the degree of the violation
		Failure to include all enumerated sections of the Memorial	2 marks
		Substantive violation in footnotes	1 mark
		Incorrect or inconsistent footnotes	0.5 marks
3.	Miscellaneous	Breach of Anonymity	2 marks
		Annexures/Photographs/Sketches/Exhibits/ Affidavits, etc. in Memorial	2 marks
		Non-compliance with page limits	2 marks
		Non-compliance with required contents of the Memorial	2 marks

		Delay in Submission (subject to extensions granted at the discretion of the Organisers)	2 marks per day of delay
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4.2 Deadline for Submission of Memorials

- 4.2.1 All teams must send via e-mail, **two (2) soft copies** of their Memorials for each side of the Moot Proposition. One copy must be in a ‘**docx**’ format and the other in a ‘**pdf**’ file extension by **11:59 p.m. IST on 18th September, 2026** to mcchagla.glc@gmail.com. The subject of the e-mail must be:

Memorials: Team Code “Mention Team Code”

- 4.2.2 The content of the e-mail attachment **should not** differ from the content of the hard copies submitted to the Organisers.
- 4.2.3 The Soft Copies of the Memorials must be renamed as: **Team “Code” - Petitioner Memorial** and **Team “Code” - Respondent Memorial**.
- 4.2.4 The teams qualifying into the Semi-Final Round of Arguments must send **eight (8) hard copies** of the **Memorials** and **six (6) Compendiums** for each side of the Moot Proposition by **11:59 p.m. IST on 4th October, 2026**, to the following address:

*The General Secretary
Moot Court Association
Government Law College
‘A’ Road, Churchgate
Mumbai – 400020
India*

- 4.2.5 A covering letter must be enclosed with the Memorials specifying the name of the College/University of the participating team. The covering letter must have a seal of the College/University. The team code must also be specified.
- 4.2.6 Teams failing to submit their Memorials before the deadline elapses will be subject to penalisation, which shall be at the sole discretion of the Organisers.

4.3 Anonymity

- 4.3.1 The identity of the team or the names of the participants must not be revealed in the

Memorials in any manner whatsoever. All teams must submit the Memorials along with a covering letter specifying the names and contact details of the Team Members, as well as their designated team code, as mentioned in Clause 4.2.5. Teams disclosing their identity through the Memorials in any form shall be subject to penalisation or disqualification at the discretion of the Organisers.

- 4.3.2 The name of the institution should not appear on any Compendium or submissions made to the Bench. In this case, the team shall **not** be allowed to submit the Compendium, or will be subject to negative marking.
- 4.3.3 Teams must maintain anonymity while screen sharing during the virtual rounds of the Competition. The identity of the participants and the College/University should not be revealed through any desktop applications, judgement copies, Compendiums or Memorials during the course of screen sharing or Oral Submissions.
- 4.3.4 No team is permitted to share their Compendium or research with the Judges through the chat box.
- 4.3.5 Screen-shared Memorials must be the same as the Memorials sent by the teams via e-mail.
- 4.3.6 All teams must e-mail their Compendiums or the individual pdfs which they shall be screen sharing to mcchagla.glc@gmail.com latest by **11:59 p.m. IST on 20th September, 2026. The screen shared content must be the same as the content sent via e-mail.** Teams are to note that no changes are allowed to be made to the Memorials after the submission for the Online Rounds. However, changes to the Compendium may be made prior to the submission of hard copies for the Offline Rounds. If any changes are made to the Compendium after the Online Rounds, the same must be emailed to the Organisers at least one week before the commencement of the Offline Rounds of Competition.

5. MARKING CRITERIA FOR THE MEMORIALS

- 5.1** The Memorials shall be judged by a special panel of Judges.
- 5.2** The Marking Criteria and the Corresponding Marks allocated to each criteria are as follows:

Sr. No.	Marking Criteria	Marks Allocated
1.	Depth and Quality of Research	30
2.	Proper and Articulate Analysis & Clarity and Organisation	20
3	Knowledge and Application of Facts	15
4.	Grammar and Style	15
5.	Referencing	10
6.	Presentation and Evidence of Original Thought	10
	Total	100
Remarks: 0-30: Poor; 30-50: Average; 50-70 Good; 70-90: Very good; 90-100: Excellent		

6. ORAL SUBMISSIONS

- 6.1** The Oral Rounds shall be conducted on a virtual platform for the **two (2)** Preliminary Rounds of Arguments and **one (1)** Quarter-Final Round of Arguments.
- 6.2** As specified hereinabove in Clause 1.1, each team shall have two speakers who shall divide the oral submissions between themselves.
- 6.3** It is clarified that there shall be no Researcher's Test as part of the Competition.
- 6.4** During the course of the Oral Submissions, no speaker shall reveal his/her identity or the identity of his/her College/University by any means whatsoever. Doing so shall result in negative marking as deemed appropriate by the Judges.
- 6.5** No change in the team composition shall be permitted. Changes in the team composition shall be allowed only in exceptional circumstances subject to permission from the Organisers. However, in the event of a change, the Organisers are to be notified at the earliest via e-mail stating a valid reason for the same.
- 6.6** No change in the speaker roles shall be permitted after the registration of a team has been completed. The designated roles - Speaker 1 and Speaker 2 shall remain the same throughout all stages of the Competition, that is, Preliminary, Quarter-Final, Semi-Final, and Final Rounds of Arguments.
- 6.7** Each team shall have a maximum of 30 minutes to present their Oral Submissions. The Petitioner team may reserve time for a rejoinder. **(Rejoinder: Rebuttal)**

- 6.7.1 At the commencement of each session of the Oral Submissions, each team must notify the Court Officer about the amount of time that they want to reserve for their rejoinder. A maximum of 5 minutes can be reserved on the Petitioners' side for the rejoinder.
- 6.7.2 It is to be noted that a team representing the Respondent side in a session of the Oral Submissions is not in the capacity to reserve any time for a sur-rejoinder for that session. Sur-rejoinders may be granted by the Judges, and remain at the sole discretion of the Bench for that session.
- 6.7.3 No speaker shall be permitted to address the Court for more than 20 minutes.
- 6.7.4 At the commencement of each session of Oral Submissions each team shall notify the Court Officer as to the division of time between the 2 speakers.
- 6.7.5 Teams shall be required to inform their speaking order to the Organisers.
- 6.7.6 It is to be noted that a speaker shall be permitted to speak **only once** during the course of each Round of the Oral Submissions, with an exception for the rejoinder/sur-rejoinder.
- 6.7.7 There shall be **two (2) warning bells**, one at **five (5) minutes** before the completion of the allocated time for each speaker and one at **one (1) minute** before the completion of the allocated time for each speaker respectively. Additionally, there shall be a final bell at the completion of the allocated time for each speaker.
- 6.7.8 Oral Submissions made under the rejoinder/sur-rejoinder shall be made by only one speaker.
- 6.8 The final decision as to the time structure and the right to rejoinder/sur-rejoinder shall be that of the Judges of the Bench.
- 6.9 All teams shall be expected to carry with themselves any case law and authorities which they intend to refer to during the course of their Oral Submissions. Teams must note that they shall not be permitted to submit any material to the Judges if such material bears the name of their College/University.
- 6.10 During the course of Oral Submissions, the participants cannot submit to the Court any material containing pictorial representation whatsoever. Further, the participants will not be permitted to make any audio/visual representation, nor will they be allowed to use personal computers, laptops and any other technical or mechanical device during their Oral

Submissions.

- 6.11** If at any instance a submission is made with any material in violation to Clause 6.10 and if any picture, sketches, photos, cartoons, caricatures, audio film, video film, projector-slide or a computer-generated image is submitted or presented to Court, the team in violation shall be subject to disqualification or negative marking as deemed appropriate by the Judges.

7. ONLINE PLATFORM RULES

- 7.1** The participants must ensure that they have a strong and stable internet connection with good audio and video facilities. They must use laptops or PCs for the Oral Rounds. The use of cell phones is prohibited.
- 7.2** The background of the participants on video must be plain and must not contain any symbols or any representations.
- 7.3** The participants (speakers) must ensure that any noise or audio other than the voice of the participant should not occur during the Online Oral Rounds. It is advisable to plan and prepare for the Online Oral Rounds in advance accordingly.
- 7.4** Participants shall be permitted to use the screen-sharing feature for making their Submissions. It is advisable to use PDF viewing applications such as Preview, Adobe Acrobat, or similar tools for displaying their Compendiums.
- 7.5** The teams must ensure that they do not disclose the identity of their College at any stage during the Competition as aforementioned in Clause 4.3. Any kind of canvassing shall lead to the disqualification of the teams.
- 7.6** At the time when one participant is speaking, others are expected to keep their microphones on mute.
- 7.7** The participants must not start the session before the host.
- 7.8** The Meeting ID, Password, and Link to each session shall be shared with the participants before each Round.

8. MARKING CRITERIA FOR THE ORAL SUBMISSIONS

- 8.1** Each Speaker shall be marked on a total of 100 marks by each Bench Judge.

8.2 The Round Total shall be the aggregate of the total of the **two (2) speakers**.

8.3 The following shall be the Marking Criteria and the Marks Allocated to compute the Round Total for each team:

Sr. No.	Marking Criteria	Marks Allotted
1.	Knowledge and Application of Relevant Law	25
2.	Interpretation and Use of Facts	20
3.	Ingenuity and Ability to Answer Questions	15
4.	Style, Poise, Courtesy and Demeanor	15
5.	Organisation and Flow of Arguments	15
6.	Time Management and Rebuttals	10
	Total	100

8.4 The decision of the Judges pertaining to the marks allotted to any team shall be final.

8.5 So as to ensure uniformity in the marking system, all the Judges shall be provided with a marking guideline.

8.6 Round Total for Preliminary Rounds

The Round Total for the Preliminary Rounds of Argument shall be an aggregate of the total marks of each Speaker by each Judge (as indicated in Clause 8.3) in that Round, along with the Memorial Assessment Score of the side (Petitioner or Respondent) that the team is representing in that respective round (as indicated in Clause 5.2).

8.7 Round Total for the Quarter-Final/Semi-Final/Final Rounds

The Round Total for the Quarter-Final, Semi-Final and Final Round shall be an aggregate total of the marks obtained by each speaker from each judge (as indicated in table 7.2). The marks for the Memorial Assessment (which shall be judged by a special panel of Memorial Judges) shall not be included in the Round Total of the Quarter-Final Round, Semi-Final Round and the Final Round of Arguments for the purpose of determining the Team and Individual Scores.

9. AWARDS

9.1 The following awards shall be presented:

- (i) Best Team – INR 18,000/-

- (ii) 2nd Best Team – INR 10,000/-
- (iii) Best Speaker – INR 3,500/-
- (iv) 2nd Best Speaker – INR 2,000/-
- (v) Best Memorial – INR 6,500/-

9.2 The **Best Speaker and Second-Best Speaker** Awards shall be determined by the Total Scores in the Preliminary Rounds of the Competition by adding the Judges' scores from **two (2)** Preliminary Rounds. The Speaker's ranking shall be determined based on the cumulative total of their scores from the **two (2)** Preliminary Rounds.

9.3 All participants shall be presented with E-Certificates of Participation and all the winners of awards as specified in Clause 9.1 shall be presented with Certificates of Merit and a cash prize.

10. Demeanor and Equity Guidelines

10.1 Demeanor

10.1.1 It is expected of all participants to respect the Rules of this Competition and maintain highest professional conduct during all various stages of the Competition.

10.1.2 Any disruptive practices or actions that aim to, or end up disrupting decorum are strictly prohibited.

10.1.3 Participants are requested to not indulge in protracted arguments and avoid repetitive commentary.

10.1.4 The Judges' decisions shall be final and it is expected of teams to accept it unanimously without showing any disregard or disrespect towards the Bench's opinions and verdicts.

10.1.5 Participants are requested to refrain from any actions or activities which shall negatively impact the integrity of the Institution or bring upon any disrepute.

10.1.6 The rules and integrity of this Competition are to be upheld and violation of any aforementioned guidelines shall be condemnable by the Organisers.

10.1.7 If any participant or team have complaints regarding the conduct or demeanor of any individual, they are advised to formally address their concerns to the General Secretary of the Moot Court Association.

10.1.8 Action against alleged parties shall be at the sole discretion of the Organisers.

10.2 Equity

The Organisers want to ensure that this Competition, in all its fora, is free of any discrimination, bias, and vilification, and wish to protect the equity of every participant and other personnel.

10.2.1 Participants are expected to address other participants, Judges, volunteers, members of the Moot Court Association, and any other person associated with the Competition in any capacity with respect and conduct themselves in a civilised manner.

10.2.2 Any behavior or misconduct by a participant that causes any other individual any kind of discomfort which includes but is not limited to the portrayal of any form of vilification, discrimination, harassment, bullying is strictly prohibited.

10.2.3 Causing breach of an individual's equity and/or causing them any discomfort pertaining to aforementioned guidelines is condemnable by the Organisers.

10.2.4 If any participant feels that their equity has been breached and/or have related complaints, they are advised to formally address the General Secretary of the Moot Court Association regarding their concerns.

10.2.5 Action against cases of breach of equity and other activities of misconduct shall be at the discretion of the Organisers, and their decision on the matter will be considered as final.

11. MISCELLANEOUS

11.1 No member of any team or any individual connected with any team shall be permitted to hear the arguments in any court room in which that team is not one of the contesting teams whilst that team is still in the Competition. The Organisers shall take strict action, including disqualification from the Competition, against any team found to be scouting through a team member or through any other means.

11.2 Participants are expected to maintain decorum in Court during the Rounds of the Competition and are expected to conduct themselves in a manner befitting the legal profession.

11.3 The Organisers' decision as regards to the interpretation of rules or procedures shall be

declared final.

- 11.4** In case of any situation not contemplated in the Rules, the Organisers' decision on the same shall be final.
- 11.5** The Organisers reserve the right to vary, alter, modify, or repeal any of the above Rules if so required and as they may deem appropriate.
- 11.6** The decision of the General Secretary of the Moot Court Association regarding all and any concerns raised by participants including but not limited to complaints related to demeanor, equity, general violations, would be deemed as final.

12. REQUEST FOR INTERPRETATION OF THE CASE STUDY AND RULES

- 12.1** All requests for interpretation of the Case Study and Rules of the Competition must be directed to the General Secretary of the Moot Court Association.
- 12.2** Such requests for interpretation must be sent via e-mail to mcchagla.glc@gmail.com, and the subject of the e-mail must read "Request for Interpretation".
- 12.3** The last date to seek interpretation/clarifications to the Moot Proposition is **27th August, 2026**.

13. DISCLAIMER

The Material in the Moot Problem is not intended to and does not attempt to resemble any incident or any person living or dead. All material in the problem is fictitious and any resemblance to any incident or person, if any, is not intended, but merely co-incidental.

14. CONTACT DETAILS

E-mail Address: mcchagla.glc@gmail.com

Moot Court Association Contact Persons:

Registrations: Ms. Nidhi Prakash (+91 87576 44034)

Memorials: Mr. Meet Narsinghani (+91 93706 16230)

Accommodation and Travel: Ms. Seeya Wani (+91 90822 40935)